GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 4029 ANSWERED ON TUESDAY, THE 3RD APRIL, 2018

ROBUST IT SOFTWARE FOR ONLINE REGISTRATIONS

QUESTION

4029. DR. V. MAITREYAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has taken any steps to provide robust IT software for enhancing Government's online registrations pertaining to Corporate Affairs;
- (b) if so, the details thereof including the details of the IT software companies involved and the funds provided for the same in the last three years;
- (c) the steps taken by Government to appoint Auditors/Company Secretaries and adequate officers to enhance the offline performance pertaining to Company Affairs; and
- (d) the reasons therefor?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a)&(b) Ministry of Corporate Affairs has implemented a robust end-to-end online platform named MCA21 for extending company registration and compliance filing related services to corporates. The project was implemented in March 2006 on Build, Own, Operate and Transfer (BOOT) Model under Public-Private Partnership (PPP). The project was undertaken on a Mission Mode to bring about a Service Centric Approach in the delivery of public services and administration of the Companies Act and Limited Liability Partnership (LLP) Act. MCA21 version 1 was developed and maintained by "Tata Consultancy Services (TCS)" from 2006 till January, 2013. The contract was awarded to M/s Infosys for implementation of next phase of MCA21 (i.e. MCA21 version 2) from January 2013 till July, 2019. The total project estimates approved by CCEA is Rs.357.81 Cr for 6 ½ years (extendable upto 2 years).

(c)& (d) Section 139 of the Companies Act, 2013 (The Act) provides for the appointment of auditor for a company. Section 203 and 204 of the Act provide for the appointment of Company Secretary and Secretarial Audit for bigger companies.
